



DIVISION BENCH
COURT - II

O-211

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/728(KB)2020
IA(I.B.C)/795(KB)2022,
IA(I.B.C)/891(KB)2022,
IA(I.B.C)/887(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14TH NOVEMBER, 2022, 02:00 P.M

IN THE MATTER OF	VENUS CREATION VS SUSHWANI KARANI EVENT AND MEDIA PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel/Authorised Representative appeared physically/through video conference:

For RP : Mr. Shaunak Mitra, Adv.
Ms. Shreya Chaudhary, Adv.
Ms. Rachna Jhunjhunwala, RP in person

O R D E R

1. Ld. Counsel for the RP present. RP is present in person.
2. **IA(IBC)/887(KB)2022**
 - (a) This is an application filed u/s. 12A of the Insolvency and Bankruptcy Code, 2016 by the RP seeking withdrawal of CIRP in view of the resolution passed by the CoC with 100% voting. The resolution is placed at page 84 of this IA and is supported by Form FA, which is placed at page 86 of the IA.
 - (b) In view of this position stated hereinabove, we allow this IA and CIRP is hereby closed. Accordingly, RP is discharged from her obligation and moratorium is discharged. **Accordingly, CP(IB)/728(KB)2020 along with all the IAs shall stand disposed of. File be consigned to the records.**

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)